

(2025) 08 MEG CK 0451

In the Meghalaya High Court

Case No : Miscellaneous Case [Writ Petition (C)] No. 50 Of 2024 In Writ Petition (C). No. 400 Of 2023

Kerlang Tariang & Ors

APPELLANT

Vs

Ling Tariang And Others

RESPONDENT

Date of Decision : 05-08-2025

Acts Referred:

Citation : (2025) 08 MEG CK 0451

Hon'ble Judges : H. S. Thangkhiew, J

Bench : Single Bench

Advocate : S.R. Lyngdoh, P.S. Nongbri, S. Marpan

Final Decision : Disposed Of

Judgement

H.S. Thangkhiew, J

1. In the course of the proceedings of WP(C). No. 400 of 2023, one Shri. Kerlang Tariang has filed the instant misc. application for impleadment as a necessary party, which has been objected to by the petitioner.

2. A perusal of the application for impleadment reflects that the applicant has sought to bring on record the fact that the matter relating to the control, management and administration of Raid Amwi is under dispute and is being adjudicated before the Court of competent jurisdiction at Amlarem in a Title Suit being T.S. No. 2 of 2021.

3. This fact has been noted by this Court and the same is also not disputed by the learned counsel for the writ petitioners, who further submits that an earlier suit with regard to the subject matter had been filed before the Sub-Ordinate District Council Court, which has since been dismissed for want of jurisdiction.

4. As the main writ petition has since been disposed of, the instant misc. application for impleadment also does not warrant any further orders, except that whatever dispute that remains, particularly regarding the management and

administration of Raid Amwi, be adjudicated before the said Court where the Title Suit is pending.

5. Accordingly, the misc. case also stands disposed of.